



# UPBHOKTA SANRAKCHHAN & KALYAN SAMITI

## उपभोक्ता संरक्षण एवं कल्याण समिति



Member : Consumer Advocacy Group Telecom Regulatory Authority Of India  
 Associated With Cell For Consumer Education And Advocacy of U.P. Electricity Regulatory Commission  
 Member : Consumer Coordination Council, the Manager Core Center,  
 Supported By : Ministry Of Consumer Affairs, Food And Pds. Govt. Of India.

**Upbhokta Bhawan 119/354, Darshan Purwa, Gumti No. 5, Kanpur - 208012**

Phone : 0512-2217840, 09450156430, 09026646863. E-mail : consumertalk2005@rediffmail.com

To,

Dt.20.04.2010

The Jt. Advisor( I&FN)  
 Mahanagar Doorsanchar Bhawan,  
 Jawaharnagar Lal Nehru Matg  
 New Delhi-110002

Sub: Consultation Paper No.4/2010 on Collocation Charges

Sir,

Please refer to your letter No. B.No409-2/2010-I &FN dt. 08.04.2010 In which you have required our comment on above. We hereby forwarding our views as follows:

1-Collocation charges referes,Installation and maintenance of equipments prior /after / during the period of interconnection . Customers wants to know how much money will be required during the period of installation So, it must be clarify by service provider in monetary form in shape of an application. Proper Head-wise price must be indicated in a prescribe format on the back side of "Application for Connection" and it must also clarify the this money will be for whole life of installation or for a particular period.This may be variable for rural religions.

2- It is not possible to rejected the collocation charges because , Equipment installation and their maintenance required proper monitoring which are expensive. So this can be borne by both service provider and subscribers.

3. On going service charges must be terminated by the service provider . It must be necessary by the service provider they can deposit the collection charges in shape of Govt. Security i.e. Bank FDR, Mutual Fund i.e. in liquid fund which give him extra money in shape of interest. So on going expenses can be maintained through this income. So on goging charges may be terminated.

4- please refer to para 3 but there may be proper agreement between subscriber & service provider.

.....Contd..2

....2....

5- Transparency In charges depend mutual understanding and clarify the logic by the subscriber & service provider and also consumer welfare societies. Yes, this can be published on the webside of service provider.

6- The occupied area must be at the place where consumer can receive service easily.

7- This is not possible and forecasting about the no. of connection . Capital nature expenditure i.e. tower , building Gen. Set etc. must be borned by service providers and 25% other Expenses can be allocated among the No. of Connection.

8- Please refer to para 1 & 7.

9- Costing of common method should be determined by the penal of professionally qualified Cost Accountants or Chartered Accountants.

We except that above will meet you requirements and our view will be helpful for your consultation paper.

Thanking You,

**For Upbhokta Sanrakshan & Kalyan Samiti**



**(Padam Mohan Mishra)**  
**Secretary**